

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 23rd February, 2018

NO.LJ (B) 4/2018/92 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint with immediate effect the following Officers as Executive Magistrates and further under sub-section (2) thereof, as Sector/Zonal Magistrate in connection with the forthcoming General Election to the Meghalaya Legislative Assembly, 2018 for a period upto the end of Election process.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the powers of Executive/Sector/Zonal Magistrates	To be placed with District/Sub-Division
1.	Shri B.Lato, Joint Director, Urban Affairs, Shillong	Within East Khasi Hills District, Shillong	Deputy Commissioner, East Khasi Hills District, Shillong


(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B) 4/2018/92-A,

Dated Shillong, the 23rd February, 2018

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The District Election Officer, East Khasi Hills District, Shillong. With a request to circulate to all Officers concerned. This has a reference to No. SHEL. V/16/2017/Pt.I/21, dt 22.02.2018
4. Personnel & A.R (A) Department.
5. Election Department.
6. Director of Information and Public Relation, Meghalaya, Shillong
7. Data Entry Operator (DEO) Law (A) Department for uploading the Notification in Law Department website.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.
